

Central Administrative Tribunal
Principal Bench
New Delhi

16

O. A. No. 3128/91

Wednesday, this the 4th day of December, 1996

HON'BLE SHRI JUSTICE CHETTUR SANKARAN NAIR, CHAIRMAN
HON'BLE SHRI S. P. BISWAS, MEMBER (A)

Smt. Smit Rekha Vishnani
Deputy Commissioner of Income-Tax
Ayakar Bhawan,
13-A, Subhash Road,
Dehradun.
(By Shri V.F. Gupta, Advocate)

...Applicant

Versus

1. Union of India through
The Secretary,
Department of Revenue,
North Block,
New Delhi.

2. Central Board of Direct Taxes,
through Director,
Central Grievance Cell,
North Block,
New Delhi.

3. The Commissioner of Income-Tax,
Delhi-II,
Central Revenue Building (3rd Floor),
Indraprastha Estate,
New Delhi- 110 001.

...Respondents

(By Shri V.P.Uppal, Advocate)

The application having been heard on 4.12.1996
the Tribunal on the same day delivered the following:

O R D E R

CHETTUR SANKARAN NAIR (J), CHAIRMAN --

Applicant seeks a direction to grant her
reward for "original investigative work which brought
the additional income of Rs. 1,04,11,503". To a
large measure this may be matter of internal
management as pointed out by counsel for respondents,
but applicant must at least be told the reasons for
the conclusion reached. She may make a comprehensive
representation before second respondents and second

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respondent will pass a speaking order thereon within four months from the date of receipt of the representation and communicate the same to applicant. We make it clear that we have not expressed any opinion on the merits.

Application is disposed of as aforesaid.

Dated, this the 4th day of December, 1996.



(S.F.BISWAS)
MEMBER (A)



(CHETTUR SANKARAN NAIR)
CHAIRMAN

/na/